

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
CIRCUIT SITTING : BILASPUR

Original Application No.203/00515/2018

Bilaspur, this Thursday, the 12th day of July, 2018

HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER
HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER

1. Krishna Mohan Jha, S/o Late Murlidhar Jha, aged about 48 years, presently under SSE (Works)/BSP, R/o Nutan Kunj, Tirupati Nagar, Murrabhata Road, Hemu Nagar, Bilaspur (C.G.) 495004 – 9752876290
2. Abodh Kumar S/o Shri Ram Yatan Sah, aged about 38 years, presently under SSE (Works)/BSP, R/o Rly Qtr No.1376/2, Wireless Colony, Bilaspur (C.G.) 495004 **-Applicants**

(By Advocate – **Shri A.V. Shridhar**)

V e r s u s

1. Union of India through General Manager, South East Central Railway, New GM Building, Bilaspur, Chhattisgarh 495004.
2. Chief Personnel Officer, Divisional Office, South East Central Railway, Bilaspur, Chhattisgarh 495004.
3. Senior Divisional Personnel Officer, Divisional Office, South East Central Railway, Bilaspur, Chhattisgarh 495004.
4. Assistant Personnel Officer, South East Central Railway, Raipur (C.G.) 492008.
5. J.P. Pateria, SSE (Works)/RIG/Incharge office of ADEN, South East Central Railway, Raigarh (C.G.) 496001.
6. Rajesh Prasad Rana, SSE (Works)/KRBA Office of Sr. Section Engineer (Works), South East Central Railway, Champa (C.G.) 495671.

7. M.K. Gupta, SSE (Works)/BSP Office of Sr. Section Engineer (Works) Line, South East Central Railway, Bilaspur (C.G.) 495004.

8. Aditya Kumar, SSE (Works) North/BSP (Incharge), Office of ADEN/Settlement-1, South East Central Railway, Bilaspur (C.G.) 495004.

9. Pradeep Kumar, SSE (Works) North/BSP, Office of Sr. Section Engineer (Works) North, South East Central Railway, Bilaspur (C.G.) 495004

-Respondents

(By Advocate –**Shri A.S. Raizada**)

ORDER (ORAL)

By Navin Tandon, AM.-

The applicants have filed this Original Application seeking following reliefs:

“8.1 That the learned Tribunal may kindly be pleased to call the entire records pertaining to the case of the applicants.

8.2 That the Hon’ble Tribunal may kindly be pleased to quash the impugned Office order No. dated 08.05.2018 (Annexure A/1) in respect of the Private Respondents.

8.3 That, the Hon’ble Tribunal may kindly be pleased to direct the respondents to frame guidelines for posting of SSE-Incharge/Special/Siding keeping in view the hierarchy of the incumbent in the particular Seniority List.

8.4 Cost of the petition be awarded to the applicants.

8.5 Any other relief which the learned Tribunal deems fit and proper may be awarded.”

2. At this stage, learned counsel for the applicants submits that applicants will be satisfied if the respondents are directed

to consider and decide their representation (Annexure A-3 collectively) in a time-bound manner.

3. Learned counsel for the respondents has no objection to if the O.A is disposed of in this manner.

4. Accordingly, without going into the merits of the case, we dispose of this Original Application with a direction to the competent authority of the respondents to consider and decide the applicants' representations (Annexure A-3 colly.), if not already decided, within a period of 60 days from the date of receipt of a copy of this order. The said decision should be communicated to the applicants. No costs.

(Ramesh Singh Thakur)
Judicial Member

am

(Navin Tandon)
Administrative Member